

transaction cost of market participants and to strengthen the risk management system. The Working Group submitted its Report to the Ministry of Finance in October, 2014. The Report was placed in the public domain for inviting comments of the stakeholders. The recommendations of the Working Group and the comments received are under examination of the Forward Markets Commission and the Ministry of Finance.

Registration of case under CRPC in death of minority

1368. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Ministry of Minority Affairs has informed *vide* communication No. 6-40/2014-NCM dated 19/12/2014 that as per National Commission for Minorities (NCM), case had been registered on 21/04/2014 regarding death of minority under section of CrPC by the State Police and closed *vide* order of Sub Divisional Magistrate (SDM);
- (b) if so, whether cases/FIRs are registered under sections of CrPC;
- (c) the reasons why FIR was not registered under relevant sections of IPC and how revenue officials like SDM closed the case; and
- (d) the action taken against culprit officials and directors of company responsible for death of minority in response to representation of Ministers dated 20/01/2015 alongwith outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI) : (a) to (c) Yes, Sir. National Commission for Minorities (NCM) had informed that as per report received from the Superintendent of Police, Botad, an enquiry under Cr.PC Section 174 was registered at Gadhada Police Station on 21.04.2013 and presented before the Sub-Divisional Magistrate Botad. As no criminality was found in the enquiry, the case was closed *vide* order of Sub-Divisional Magistrate, Botad.

- (d) Does not arise in view of (a) to (c) above.

Curtailement of excise duty on petrol and diesel

1369. SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of FINANCE be pleased to state: